



IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE VIJAY KUMAR SHUKLA

ON THE 22nd OF JANUARY, 2025

WRIT PETITION No. 980 of 2025

ARVIND KUMAR AHIRWAR AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Pawan Kumar Singh Sengar- advocate appearing for the
petitioners through V.C.

Shri Mayank Mishra -Panel Lawyer for the State.

.....
ORDER

Learned counsel for the petitioners submit that the matter is covered by
the judgement of this Court in the case of (Neeraj Pal Vs. The State of
Madhya Pradesh and others) WP No.36449/2024 decided on 26.11.2024.

Considering the same the present petition is disposed of in the same
terms.

The petitioners have prayed for following reliefs:-

*"A writ in the nature of Mandamus may kindly be
issued to direct the respondents to issue a fresh merit
list by considering the preference given by the
petitioners within their respective category and allot the
post and seat as per preference given in application.*

*(ii) To direct the respondents to give appointment to the
petitioners in District Force with all consequential
benefits like seniority and pay protection similarly to
order passed by the Hon'ble Apex Court in the case of
Praveen Kumar Kurmi (supra).*

*(iii) To, the Hon'ble Court Issue the Direction for
Respondents decides the representation Date
10/12/2024 And 10/11/2024 Annexure P/7 on bases of*



apex court order Praveen Kumar Kurmi Vs State of M.P. & others.

(iv) Any other reliefs which this Hon'ble Court deem fit in the circumstances of the case, may also be granted to the petitioners."

The learned counsel for the petitioner submits that the present petition may be disposed off in terms of the order dated 13.09.2022 passed in WP No.20710/2022 (Shalendra and Ors Vs. State of MP and Ors.).

Learned counsel for the petitioner makes a limited prayer that the present petition may be disposed off with a direction to the respondents to consider the representation submitted by the petitioner Annexure P/7.

It is submitted that in identical matter *WP No.13443/2022 (Narottam Rawat Vs. State of MP)* order dated 17.07.2022 has been disposed off by the co-ordinate bench of this Court.

Learned counsel for the petitioner has submitted that identical case has already been decided on 20.06.2022 by a coordinate bench of this Court at Principal Seat Jabalpur in *Writ Petition No.10926/2022 (Sandeep Kumar Sahu S/o Shri Chhekodi & others v. The State of Madhya Pradesh and others)*. A copy of which has also been placed on record; and prays for issuance of similar directions to the respondents.

The petitioner further submit that in an identical issue, Co-ordinate Bench of this Court in WP No.9861/2022 has issued a direction to the concerned respondent to decide the representation of the petitioner therein in the light of the judgement of Supreme Court in the case of *Ritesh R. Sah. Vs. Dr. Y.L. Yamul and Ors. reported in (1996) 3 SCC 253.*

However, without expressing any opinion on the merits of the case, the petition stands disposed off with a direction to respondents No.2 & 3 to



consider and decide the representation of the petitioner Annexure P/7 within a period of sixty days from the date of production of copy of this order by passing a speaking and reasoned order .

With the aforesaid directions, the present petition stands **disposed off**.

(VIJAY KUMAR SHUKLA)
JUDGE

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